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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.174/96

DATE OF ORDER : 23-07-1997.

Between :-

L.Lakshmi

... Applicant

And

1. Chief Personnel Officer,  
SC Rlys, Rail Nilayam,  
Sec'bad.
2. Chief Commercial Superintendent  
(Catering),  
SC Rlys, Rail Nilayam,  
Sec'bad.
3. Sr.Divisional Personnel Officer,  
SC Rlys, Vijayawada.

... Respondents

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Counsel for the Applicant : Shri P.Krishna Reddy

Counsel for the Respondents : Shri V.Bheemanna, SC for Rlys

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)). *Q* *23/7*

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Shri P.Krishna Reddy, counsel for the applicant and Shri V.Bhimanna, standing counsel for the Respondents.

2. The circumstances of the engagement of the applicant in this O.A., the work-place of ~~her~~ engagement, and the nature of work are all similar to that of the applicants in OA 123/94 disposed of by this Tribunal on 19-6-97. The judgement duly took note of the earlier history of the case including the judgement passed by the Hon'ble Supreme Court ~~in~~ remanding the case to the Tribunal. Certain directions were given in the said judgement after taking ~~in~~ due cognisance of the pleas, circumstances and facts of the case. These directions are wholly applicable in this case as well, provided the applicants in the instant case were performing their duties on the date of filing of this OA,i.e., 2-2-96.

3. Shri ~~V. Bhimanna~~ submits that Applicant ~~herein had~~ ~~in~~ stopped, on her own volition, ~~to~~ attend to duties in the month of January/February '94. This is a matter for the respondents to check for accuracy. If the applicant had indeed been performing any duties on the date of verification of her application i.e., 2-2-96, the directions issued in OA 123/94 shall be made applicable to the applicant herein also. While arriving at a suitable decision, the contents of Annexure-IV to the Original Application may also be kept in view, to the extent necessary and germane to



O.A.174/96.

To

1. The Chief Personnel Officer,  
SC Rlys, Railnilayam,  
Secunderabad.
2. The Chief Commercial Superintendent  
(Catering), SC Rlys, Railnilayam,  
Secunderabad.
3. The Sr. Divisional Personnel Officer,  
SC Rlys, Vijayawada.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bheemanna, SC for Rlys, CAT.Hyd.
6. One copy to HMRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. *one spare copy*  
*pvm.*

~~Self~~ ~~1/1/97~~ T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
and

THE HON'BLE MR.H. RAJENDRA PRASAD:M(A).

Dated: 23 - 7 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in  
O.A.No. 174/96.

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

